

ITEM NO.44

COURT NO.16

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (C) No(s). 21024/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in SAD No. 511/2019 passed by the High Court Of Judicature At Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(TO BE TAKEN UP AT 2.00 P.M.

IA No. 62281/2022 - EXEMPTION FROM FILING O.T.

IA No. 167810/2021 - EXEMPTION FROM FILING O.T.)

Date : 12-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. V K Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Udayaditya Banerjee, Adv.
Ms. Shubhangi Pandey, Adv.
Ms. Tanvi Chuphal, Adv.

For Respondent(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR
Mr. Yesh Kirti Kumar Bharti, Adv.
Mr. Animesh Dubey, Adv.

Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. S.k. Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.
M/s. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)